

ITEM NO.1502

COURT NO.12

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7219-7220/2018

(Arising out of impugned final judgment and order dated 23-02-2018 in OA No. 653/2017 23-02-2018 in OA No. 654/2017 passed by the High Court Of Judicature At Madras)

SENTHILBALAJI V.

Petitioner(s)

VERSUS

A.P. GEETHA & ORS.

Respondent(s)

(IA No. 35518/2021 - VACATING STAY)

Date : 19-05-2023 These matters were called on for pronouncement of judgment today.

For Petitioner(s) Mr. Senthil Jagadeesan, AOR
Ms. Sonakshi Malhan, Adv.
Mr. Sajal Jain, Adv.

For Respondent(s) Mr. Balaji Srinivasan, Adv.
Mr. A. Lakshminarayanan, AOR
Mr. Raghu, Adv.
Mr. K.kathiresan, Adv.
Mr. Devamshu Behl, Adv.
Mr. Scv Vimal Pani, Adv.

Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Sakshi Upadhyaya, Adv.
Ms. Aparna Singh, Adv.

Mrs. Deepa. S, Adv.
Mr. Sheikh F Kalia, Adv.
Ms. Divya Singh, Adv.
Mr. D.Kumanan, AOR

Hon'ble Mr. Justice Abhay S.Oka pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Rajesh Bindal.

The appeals are allowed in terms of the signed Reportable judgment.

Pending application, if any, also stands disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER(NSH)

(Signed Reportable judgment is placed on the file.)